

INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "F": NEW DELHI  
BEFORE SHRI KULDIP SINGH, JUDICIAL MEMBER  
AND  
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER  
(Through Video Conferencing)

ITA No. 1375/Del/2017  
(Assessment Year: 2012-13)

M/s. Rana Iron & Power Ltd, Formerly known as M/s. Rana Sponge Limited, Rana Chowk, Meerut Road, Muzaffarnagar PAN: AACCR5517L (Appellant)	Vs.	ACIT, Circle-2, Income Tax Office, Meerut Road, Muzaffarnagar (Respondent)
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Assessee by :	None
Revenue by:	Shri Dilip Kolhari, CIT DR
Date of Hearing	06/09/2021
Date of pronouncement	06/09/2021

O R D E R

PER PRASHANT MAHARISHI, A. M.

1. This appeal is filed by the assessee against the order passed by the Id CIT(A), Muzaffarnagar dated 16.12.2016 for Assessment Year 2012-13.
2. At the time of hearing the assessee submitted that it has opted to settle the dispute under Direct Taxes Vivaad se Vishwas Act, 2020 and submitted copy of Form No. 3 issued on 17.03.2021 and therefore, it was stated that the appeal of the assessee may be treated as withdrawn.
3. The Id DR did not have any objection to the same.
4. We have carefully perused the letter dated 05.09.2021 submitted by the assessee along with Form No. 3 issued by Ld PCIT, Dehradun on 17.02.2021 wherein, for Assessment Year 2012-13 the assessee has opted to settle the dispute under Direct Taxes Vivaad se Vishwas Act, 2020. In view of this the appeal of the assessee is dismissed as withdrawn.
5. In the result, the appeal of the assessee is dismissed.  
Order pronounced in the open court on 06/09/2021.

Sd/-

(KULDIP SINGH)  
JUDICIAL MEMBER

-Sd/-

(PRASHANT MAHARISHI)  
ACCOUNTANT MEMBER

Dated:06/09/2021  
A K Keot

Copy forwarded to

1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi